

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Memofor Admission/
Interim Order.

L 27/8

Bench

Or. No. 28.8.03

Copies of order/
Copies of the same
to all resp. and
Copies of said order
prepared for Counsel
by both sides.

Ar. 11
SD

Order dated 28.8.2003

Heard Shri J.Gupta, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel for the Respondents.

By filing this Original Application under Section 19 of the A.T.Act, 1985, the applicant has ventilated his grievance that although he has been offered with an alternative job in pursuance of order dated 23.5.2003 passed by this Tribunal, he has not been able to take up the assignment on the ground that the appointment is located at Baripada and the remuneration offered to him is Rs.1000/- only, which is not sufficient for his purpose. He has further disclosed that he has submitted a representation to Respondent No.2 (Annexure-4) ventilating his grievances, which has not yet been disposed of formally by the said Respondent. In the aforesaid premises, we direct Res.No.2 to dispose of the representation dated 15.11.2002 (Annexure-4) of the applicant by a reasoned order.

With the direction made above, we dispose of this O.A. at the admission stage itself. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

John
VICE-CHAIRMAN 28/8John
MEMBER (JUDICIAL)